

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 23/2023  
In  
M.A. No. 33 / 2023  
In  
Original Application No. 75/2023  
(I.A. No. 645/2023)

**IN THE MATTER OF:**

JAISHREE BANSAL

... APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE AND  
OTHERS

... RESPONDENT(S)

**INDEX**

<b><u>S.No.</u></b>	<b><u>Particulars</u></b>	<b><u>Pages</u></b>
1.	SUBMISSIONS DATED 07.05.2025	722-728
2.	<b>ANNEXURE-1</b> Photographs & videos dated 22.01.2025, 28.04.2025 & 05.05.2025 confirms that mountainous heaps of untreated mixed waste continue to accumulate.	729-738
3.	<b>ANNEXURE-2</b> Photographs & videos dated 05.04.2025, 28.04.2025, 29.04.2025 & 30.04.2025 clearly shows ongoing dumping of unsegregated, mixed MSW	739-741
4.	<b>ANNEXURE-3</b> Photographs dated 15.02.2025, 04.04.2025 & 03.05.2025 showing leachates flowing into the applicant's land & surrounding areas.	742-745
5.	<b>ANNEXURE-4</b> Photographs dated 05.05.2025 depicting the current condition of the Applicant's backyard land.	731-732
6.	<b>ANNEXURE-5</b> Photographs dated 24.08.2024 & 03.05.2025 in the support of Groundwater Contamination and Discrepant Findings of the Committee.	744-745
7.	<b>ANNEXURE-6</b> Photographs and videos dated 24.04.2025, 26.04.2025, 27.04.2025, 28.04.2025, 29.04.2025, 30.04.2025, 01.05.2025 & News articles dated 25.04.2025 in respect of FIRE INCIDENT & dumping of fresh mixed waste over the still-burning or smouldering mound of garbage	746-759

Place: New Delhi

APPLICANT

Dated: 07.05.2025

Through



**KUNWAR MOHD ASAD**

**Counsel for the Applicant**

**K & CO Legals**

Chamber- 501, District and Session Court,  
Raj Nagar, Ghaziabad- 201005  
Contact: 9990953833

E-Mail: km.asad@live.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 23/2023

In

M.A. No. 33 / 2023

In

Original Application No. 75/2023

(I.A. No. 645/2023)

**IN THE MATTER OF:**

JAISHREE BANSAL

... APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE  
CHANGE AND OTHERS

... RESPONDENT(S)

**SUBMISSIONS ON BEHALF OF THE APPLICANT, JAISHREE  
BANSAL**

**Most respectfully submitted:**

**1. Contradiction in Site Classification and Merger of Sites I & II:**

That the Respondents, particularly Ghaziabad Nagar Nigam (GNN), initially in their pleadings classified Site I as a 'legacy waste dump' and Site II for 'fresh municipal solid waste' (MSW). Pertinently, the Joint Committee Report dated 01.10.2024 (Page 586, Para 2.2.1) confirms that both sites have been merged, which is in clear violation of Rule 15 and Schedule I of the SWM Rules, 2016, which provides for prohibition of mixing legacy and fresh waste. This not only invalidates/contradicts GNN's previous reports but also compromises the integrity of the Committee's inspection. There are procedural and environmental lapses in the said illegal report.

**2. False Compliance Claims Regarding Legacy Waste Processing:**

That in affidavit dated 03.07.2024, furnished before this Hon'ble Tribunal, which is at Page No. 488, Table attached under Point 4, the Municipal Commissioner claimed 54% of legacy waste had been processed till March 2024 at Site I and remaining 65k MT has been processed by 30<sup>th</sup> June 2024. The land which has been vacated from legacy waste is being used for storing and processing fresh MSW.

However, site inspections and evidence(s) submitted by the Applicant in the objections dated 27.01.2025, 22.01.2025 28.04.2025 & 05.05.2025 confirms that mountainous heaps of untreated mixed waste continue to accumulate at the Jagjivanpur site. The Committee Report (01.10.2024, Page 586-587, Table 1 & 2) acknowledges that 3.3 lakh MT of untreated waste remains on complete land area i.e. merged sites I & II, is clearly contradicting the affidavit filed by the Officer of GNN.

### **3. Conflicting Timelines for Legacy Waste Clearance:**

That GNN's affidavits are mutually inconsistent:

In the report submitted by the State of UP dated 15.01.2024 (Page 396), GNN claims that legacy waste will be fully cleared by March 2025. The same was recorded by this Hon'ble Tribunal in its Order dated 19.01.2024.

In the affidavit dated 03.07.2024 submitted by The Commissioner, Municipal Corporation, Ghaziabad, the legacy waste clearance date was shifted to June 2024 and similarly the same was recorded in order dated 05.07.2024 passed by this Hon'ble Tribunal.

However, in a recent affidavit dated 27.01.2025 submitted by the Additional Municipal Commissioner of Ghaziabad Nagar Nigam, the legacy waste clearance is targeted for mid-2026.

This glaring **contradiction misleads the Hon'ble Tribunal** and conceals the actual delay in waste processing.

This reflects that the Respondents are not coming with clean hands before this Hon'ble tribunal and just to adjourn the proceedings they use to furnish false affidavits, in order to mis-lead the Hon'ble Tribunal.

### **4. False Statement Regarding Cessation of Fresh Waste Dumping:**

That in the most recent Affidavit submitted by the Additional Municipal Commissioner, Ghaziabad Nagar Nigam, dated 27.01.2025, it is stated on oath that the Corporation has made "arrangements for cessation of fresh waste dumping" at the Jagjeevanpur site w.e.f. 31.03.2025. However, this assertion is not only premature and speculative, but also contradicted by:

- i) The Applicant's present-day, dated and geo-tagged photographic & video graphic evidence (Annexed herewith),

which clearly shows ongoing dumping of unsegregated, mixed MSW at the Jagjeevanpur site as recently as [Photographs dated 05.04.2025, 28.04.2025, 29.04.2025 & 30.04.2025];

- ii) The absence of any operational RDF/WTE facility at Galand-Pipalheda or elsewhere, and the lack of documentary proof of alternate site readiness;
- iii) The Tribunal's Order dated 29.01.2025 (Para 4–5), which records that the State of Uttar Pradesh has yet to secure physical possession of the proposed WTE land at Hapur and has not submitted a verifiable action plan for transfer or treatment of waste;
- iv) The failure of the Respondents to submit the Action Taken Report required under Para 6 of the Order dated 29.01.2025, detailing capacity, infrastructure adequacy, and implementation status.

In view of the above, the GNN's assurance of halting dumping by 31 March 2025 is demonstrably misleading and crafted to deflect scrutiny rather than effectuate compliance. The current field conditions reflect an unmitigated continuation of dumping practices in clear breach of Tribunal directives and the Solid Waste Management Rules, 2016.

#### **5. Non-compliance with Successive Tribunal Orders:**

That despite categorical directives by this Hon'ble Tribunal:

- i) Dated 26.04.2023: for initiating site remediation;
- ii) Dated 05.07.2024: constituting the Joint Committee for factual inspection;
- iii) Dated 03.10.2024 (Page 2, Para 5–6): requiring environmental impact verification and leachate tracing;
- iv) Dated 29.01.2025 (Para 6): mandating a site-wise Action Taken Report;

No material compliance has been demonstrated by the Respondents. No factual detailed reports, drone data, remediation metrics, or independent verifications have been annexed.

**6. Visual and On-Ground Contradictions to Committee Findings:**

That the Committee's Report's point 2.2.3 at page 589 states that a temporary leachate collection drain has been provided on one side of the wall and a soil bund has been constructed near the other side of the boundary wall. Contention that No leachate flowing into the premises of applicant has been wrongly observed during the visit. These statements stands in direct contradiction to the month (Rainy Season) in which the inspection has been carried out, the photographs dated 01.08.2024 & 24.08.2024 and M/s Geron Engineering Pvt Ltd's letter dated 26.11.2024 (which were submitted with objections dated 27.01.2025) and also to the latest photographs dated 15.02.2025, 04.04.2025 & 03.05.2025.

**7. Status of Destroyed Boundary wall as on date:**

That the Applicant reiterates the statement submitted in the objections dated 27.01.2025 regarding the boundary wall of her private land. The re-fabricated boundary wall has once again been damaged due to the continuous dumping of unprocessed waste by Ghaziabad Nagar Nigam. The Applicant's backyard land on the northern side, along with the brick and cement panel boundary walls, has been severely damaged. As a result, during rainfall or whenever the volume of leachate oozing from the garbage increases, it overflows through the newly constructed leachate drain into the Applicant's backyard land. Photographs dated 05.05.2025 are annexed herewith, depicting the current condition of the Applicant's backyard land, the damaged boundary walls, and the leachate collection drain.

**8. Groundwater Contamination and Discrepant Findings:**

That the Committee Report (dated 01.10.2024 at Page No. 590, Table 4 – Groundwater Testing Results) records iron content at 0.58 mg/L, exceeding the BIS permissible limit of 0.3 mg/L, establishing groundwater pollution. Despite this, no leachate treatment facility is installed, and no action plan has been submitted for remediation of affected groundwater. The Committee's conclusion on Page No. 592, Para 3.0, stating that "leachate is not visibly flowing" is unsupported by scientific leachate mapping or flow analysis and is contradicted by

photographic evidence(s) dated 24.08.2024 & 03.05.2025 submitted by the Applicant.

**9. Failure to Address Proximity of Public Institutions:**

That the Hon'ble Tribunal noted in it's Order dated 03.10.2024 (kindly refer at Page 2, Para 5) that schools, places of worship, homes, and farms lie within 50–900 meters of the dump. Yet, no health impact study, air quality monitoring, or MoEF-mandated zoning compliance has been conducted. The Respondents have endangered local citizens' right to health and clean environment guaranteed under Article 21 of the Constitution of India.

**10. Fire Incident Dated 24.04.2025 and Ongoing Risk of Hazardous Exposure:**

That on 24 April 2025, a massive fire broke out at the Jagjeevanpur dumping site, visibly fueled by unattended, highly combustible legacy and mixed municipal solid waste (MSW). The incident was recorded in real-time by the Applicant through photographs and videos, which have been submitted along with these objections. The fire caused sustained emission of toxic smoke and black plumes visible over a wide radius, confirming spontaneous combustion due to accumulated and untreated waste, methane build-up, and the complete absence of fire safety infrastructure.

That despite the fire, dumping of fresh mixed waste resumed as early as from 27 April 2025 and continues as on date, directly over the still-burning or smouldering mound of garbage. Excavators and trucks were recorded on site unloading unsegregated waste atop partially burnt, decomposing material. This not only exacerbates the fire risk but also leads to:

- i) Serious violation of Rule 15(f) of the SWM Rules, 2016, which mandates scientific disposal of MSW without endangering health or the environment;
- ii) Breach of Rule 11(1)(c) which requires fire safety, buffer fencing, and leachate containment at all solid waste processing facilities;

- iii) Continued violation of the Hon'ble Tribunal's earlier directions dated 21.07.2023 and 29.01.2025, which had warned against such practices and called for immediate remedial actions.

The absence of gas venting trenches, absence of daily waste cover, lack of firefighting measures, and complete failure of institutional monitoring have converted the Jagjeevanpur site into an uncontrolled ignition zone — posing a severe hazard to nearby schools, shops, homes, and farms. The resulting air pollution from burnt plastic and organic matter raises grave concerns of carcinogenic exposure and groundwater contamination due to fire-induced leachate seepage. [Photographic & Video Graphic evidence(s) dated 24.04.2025, 26.04.2025, 27.04.2025, 28.04.2025, 29.04.2025, 30.04.2025, 01.05.2025 & News articles dated 25.04.2025 are annexed herewith]

In light of this fire incident and acts of negligence on the part of Respondents, immediate cessation of dumping and a full environmental forensic audit are warranted, in the interest of justice.

## **PRAYER**

In light of the above facts, violations, and repeated inaction, the Applicant most respectfully prays that this Hon'ble Tribunal may graciously be pleased to:

- a. Reject the Joint Committee Report dated 01.10.2024, for omitting material facts, failing to reflect actual ground conditions, and ignoring continuous violations of SWM Rules, 2016;
- b. Direct immediate and complete cessation of all waste dumping (fresh and legacy) at Jagjeevanpur with sealing of the site and imposition of a status quo order, pending third-party scientific verification;
- c. Appoint an independent expert agency (such as NEERI/IIT Delhi) to undertake a time-bound environmental audit including:
  - i) Drone-based site contouring and waste quantification;
  - ii) Fire damage assessment and leachate mapping;
  - iii) Groundwater and soil toxicity sampling;
  - iv) Air quality and particulate matter assessment during and after fire events;
  - v) Public health risk survey of surrounding communities;

- d. Direct the Respondents to immediately deploy fire suppression infrastructure, landfill gas venting systems, leachate control mechanisms, and implement the Emergency Action Plan under SWM Rules, Schedule I;
- e. As per Order dated 29.01.2025 (Para 6), direct the State of Uttar Pradesh to file, within 2 weeks:
  - i) A verified Action Taken Report detailing site usage, capacity, and infrastructure;
  - ii) Land possession status, clearances, and timeline for commissioning the proposed RDF/WTE facility;
  - iii) Documentary proof of formal cessation of dumping activities;
- f. Initiate contempt proceedings under Sections 25 and 26 of the National Green Tribunal Act, 2010 against Ghaziabad Nagar Nigam and the State of Uttar Pradesh for deliberate and repeated non-compliance with the binding directions of this Hon'ble Tribunal dated 26.04.2023, 05.07.2024, 03.10.2024, and 29.01.2025;
- g. Take suo motu cognizance of the fire incident dated 24.04.2025 and direct registration of environmental violations under Sections 15 & 17 of the Environment (Protection) Act, 1986;
- h. Award environmental compensation and direct remedial restoration under the "Polluter Pays" principle, including liability on the Ghaziabad Nagar Nigam and concerned officers;
- i. Pass any other or further orders as this Hon'ble Tribunal may deem just and proper in the facts and circumstances of the case, in the interest of environmental protection and public health.

Place: New Delhi

APPLICANT

Dated: 07.05.2025

Through



**KUNWAR MOHD ASAD**

**Counsel for the Applicant**

**K & CO Legals**

Chamber- 501, District and Session Court,  
Raj Nagar, Ghaziabad- 201005  
Contact: 9990953833

E-Mail: km.asad@live.com











vivo Y36  
5 अप्रैल 2025, 10:29

734

734



735

735



2025 04 28 15:06

736

736



2025 04 28 15:06


737

737



2025 04 28 15:06



 GPS Map Camera

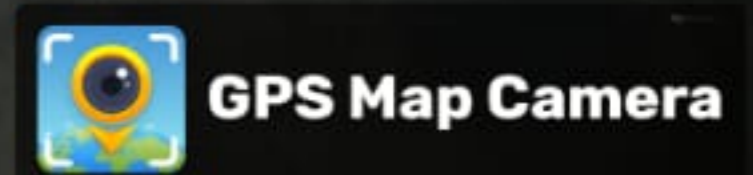


# Mahmudabad, Uttar Pradesh, India

Mahmudabad, Uttar Pradesh 201003, India

Lat 28.757196° Long 77.443811°

28/04/2025 11:49 PM GMT +05:30



**Mahmudabad, Uttar Pradesh, India**  
Mahmudabad, Uttar Pradesh 201003, India  
Lat 28.757085° Long 77.443748°  
29/04/2025 11:01 PM GMT +05:30



vivo Y36

महमुदाबाद उत्तर प्रदेश 30 अप्रैल 2025, 17:26



vivo Y36

महमुदाबाद उत्तर प्रदेश 30 अप्रैल 2025, 17:33

742

742









746

746



747

747





vivo Y36  
24 अप्रैल 2025, 16:28

749

749



750

750



GPS Map Camera



Mahmudabad, Uttar Pradesh, India

Mahmudabad, Uttar Pradesh 201003, India

Lat 28.75692° Long 77.44473°

24/04/2025 09:51 PM GMT +05:30

751

751



GPS Map Camera



Bhikanpur, Uttar Pradesh, India

Qc4x+v4g, Pipe Line Road, Bhikanpur, Uttar Pradesh  
201206, India

Lat 28.757678° Long 77.448616°

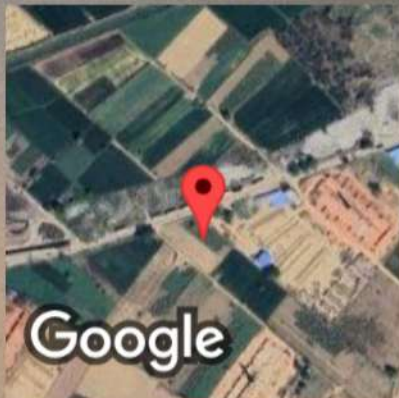
24/04/2025 09:43 PM GMT +05:30

752

752



GPS Map Camera



## Bhikanpur, Uttar Pradesh, India

Qc4x+v4g, Pipe Line Road, Bhikanpur, Uttar Pradesh  
201206, India

Lat 28.757353° Long 77.44759°

24/04/2025 09:44 PM GMT +05:30

753

753



754

754



755

755



GPS Map Camera



Mahmudabad, Uttar Pradesh, India

Mahmudabad, Uttar Pradesh 201003, India

Lat 28.757121° Long 77.443802°

26/04/2025 04:49 PM GMT +05:30



vivo Y36

महमुदाबाद उत्तर प्रदेश 26 अप्रैल 2025, 18:54

757

757



# डंपिंग ग्राउंड में भीषण आग से प्रदूषण बढ़ा, लोगों की सेहत पर खतरा



## हिन्द संवाददाता

मुरादनगर। पाईप लाईन मार्ग पर स्थित गांव मकरेडा के पास नगर निगम गाजियाबाद के बने डंपिंग ग्राउंड में एक बार फिर आग लग गई, जिससे आसपास के इलाकों में प्रदूषण का स्तर बढ़ गया है। इस घटना से भिक्कनपुर, मौहम्मदाबाद, मिलक चाकरपुर, मथुरापुर, बहादरपुर, शमशेर व भदौली, रेवड़ी समेत दर्जनो गांव में करीब 3-4 किलोमीटर के क्षेत्र में धुएं का गुबार छा गया। स्थानीय निवासियों को सांस लेने में तकलीफ हो रही है, आंखों में जलन की शिकायतें बढ़ गई हैं और पाईप लाईन मार्ग पर वाहन चालकों को भी परेशानी का सामना करना पड़ा।

गौरतलब है कि इससे पहले भी वर्ष 2024 में मई जून माह में इसी डंपिंग ग्राउंड में पांच छ बार आग लगी थी, जो 5-6 दिनों तक सुलगती रही थी। इस बार भी हालात वैसे ही बने हुए हैं। आग बुझाने के लिए कई फायर

टेंडर तैनात नहीं किए गए हैं, बल्कि गुरुवार को एक ही गाडी दमकल विभाग से पहुंची उसने निगम की ओर से लगायी ट्यूबवैल के जरिये आग बूझना शुरू किया।

विकास संघर्ष समिति के युवा ब्रिगेड के अध्यक्ष दक्ष नागर का कहना है कि हर साल इस डंपिंग ग्राउंड में आग लग जाती है, लेकिन इसके स्थाई समाधान के लिए कोई ठोस कदम नहीं उठाया गया जब कि डंपिंग ग्राउंड से महज 100 मीटर की दूरी पर सिद्धेश्वर मंदिर है और मकरेडा, मौहम्मदाबाद में स्कूल व अस्पताल भी स्थित हैं, जहां धुएं का प्रतिकूल प्रभाव मरीजों, स्कूली बच्चों के स्वास्थ्य पर पड़ रहा है। इस संबंध में निगम के स्वास्थ्य अधिकारी डा मिथलेश, जोनल अधिकारी ओमपाल से भी समिति के पदाधिकारियों ने फोन पर वार्ता कर लगातार बढ़ती आग व फैलते धुएं से अवगत कराया। समिति के अध्यक्ष सलेक भईया का कहना है कि केवल निगम की ओर से यहाँ

पानी का छिड़काव किया जा रहा है। निगम की ओर से इस तरह की घटना की पुनरावृत्ति ना हो इसके लिए कोई सुधार नहीं हो पाया है। जिसे लेकर अब समिति की बैठक की जायेगी और लगभग 5 वर्षों से नगर निगम गाजियाबाद अवैध तरीके से और जबरदस्ती शहर का कूड़ा यहां डाल रहा है जिससे लोगों को तरह- तरह की भयंकर बीमारियां हो रही है लेकिन शासन प्रशासन मौन है।

यहाँ से डंपिंग ग्राउंड हटाने के लिये जो निगम अधिकारियों व समिति के पदाधिकारियों के बीच सहमति बनी थी, उसके बावजूद डंपिंग ग्राउंड नहीं हटाया गया और इस तरह आगजनी की घटनाओं को रोकने की कोई व्यवस्था नहीं की गयी है। इस मुद्दे को लेकर समिति आंदोलन छेड़ेगी। आग को लेकर बैठक में रोष व्यक्त करने वालों में विक्रान्त चौधरी, डा. विक्रान्त, सौरभ, सलेक भईया, कृष्णदेव आर्य, आजाद प्रमुख, बृजपाल निमेष आदि रहे।

वर्ष अक्टूबर में दो लाख  
रुपये लिए थे। आरोपित ने  
दो लाख रुपये ही वापस किए,  
10 लाख रुपये टग लिए  
मांगने पर भी रुपये  
क्रेए गए। आरोपित ने  
भी दी है। अधिवक्ता की  
आरोपित पर कविनगर  
दर्ज है। (जासं)

**नाम पर ढाई**  
**की धोखाधड़ी**  
कना निवासी अनिल  
कि अप्रैल 2023 को  
बिहार निवासी मंजीत  
नगर स्थित दो भूखंड  
ए साढ़े चार लाख  
जबकि बाकी धनराशि  
दान देनी तय हुई थी।  
जीत ने दोनों भूखंड  
क्षेत्र को बेच दिए।  
ज्या तो दो लाख  
पीड़ित की  
ग्राम थाने में  
दर्ज किया गया

**ती घर से**

क्षेत्र के अंतर्गत  
वाले पीड़ित पिता  
दर्ज कराते हुए  
15 वर्षीय पुत्री  
चली गई है।

है कि अज्ञात  
फुसलाकर अपने  
स ने मुकदमा  
उसकी तलाश  
(सं)

**ला पदार्थ**

नगर में बबीता

स्वजन को सूचना देकर कार्रवाई शुरू  
कर दी है।

पुलिस के मुताबिक, बृहस्पतिवार  
की सुबह ट्रानिका सिटी थाना क्षेत्र के  
इलायचीपुर गांव में एक कमरे से  
बदबू आने पर पड़ोसियों ने मकान  
मालिक दिल्ली के बरकत शाह को  
सूचना दी। सूचना ट्रानिका सिटी थाना  
पुलिस को मिली तो वह भी मौके पर

## भिककनपुर के डंपिंग ग्राउंड में लगी आग, धुएं से हुई परेशानी

संवाद सहयोगी, जागरण • मुरादनगर:  
भिककनपुर गांव स्थित डंपिंग ग्राउंड में  
बृहस्पतिवार की दोपहर अचानक  
आग लंग गई। आग फैलने पर डंपिंग  
ग्राउंड के कर्मियों ने दमकल विभाग  
को सूचित किया। इस दौरान दो  
दमकल वाहनों ने मौके पर पहुंचकर  
आग पर काबू पाने का प्रयास किया।  
गनीमत रही आग से कोई भी घायल  
नहीं हुआ। आग के दौरान फैले धुएं  
से स्थानीय लोगों को परेशानी हुई।

गाजियाबाद नगर निगम द्वारा थाना  
क्षेत्र के भिककनपुर गांव में डंपिंग  
ग्राउंड बनाया गया है। डंपिंग ग्राउंड में  
कचरे से बीस फीट से अधिक ऊंचा  
विशाल ढेर लगा है। बृहस्पतिवार की

## गेमिंग एप डेवलपर बनने को घर से भागा था किशोर

जासं, खोड़ा: थाना क्षेत्र की एक  
कालोनी से 11 जुलाई 2024 को घर  
से तीन लाख 16 हजार रुपये लेकर  
भागे किशोर को पुलिस ने बरामद कर  
स्वजन को सौंप दिया है। 11 वीं कक्षा  
के छात्र को पिता कोचिंग कराकर  
प्रतियोगी परीक्षा में बैठाना चाहते थे।  
वह गेमिंग एप डेवलपर बनना चाहता  
था। इसलिए घर से भाग गया।

759  
काफी दुर्गंध आ रही थी। पुलिस जांच  
में पता चला कि मृतक महिला 40  
वर्षीय कृष्णा देवी है, पति की मृत्यु के  
बाद दूसरी शादी करके दिल्ली के ह  
विहार थाना क्षेत्र की एक कालोनी में  
अपने तीन बच्चों के साथ रहती थी।  
करीब ढाई साल से इलायचीपुर गांव  
में किराये पर रहने वाले इमरान के  
साथ परिवार से अलग रह रही थी।

दोपहर करीब साढ़े तीन बजे कचरे के  
ढेर में अचानक आग लग गई। तेज  
धूप से सूखे कचरे में आग तेजी से  
फैल गई और कुछ ही देर में ग्राउंड के  
बड़े हिस्से को चपेट में ले लिया।  
कचरे के ढेर से आग और धुएं के  
गुबार उठने लगे। ग्राउंड में मौजूद  
कर्मियों ने दमकल विभाग को सूचित  
किया। सूचना पर दमकल टीम दो  
वाहनों के साथ मौके पर पहुंची और  
आग पर काबू पाने का प्रयास किया।  
कचरे की आग से निकलने वाले  
दुर्गंधयुक्त धुएं से गांव के लोगों को  
परेशानी का सामना करना पड़ा। आग  
लगने के कारण का पता नहीं लग  
सका है।

17 वर्षीय बेटा 11 जुलाई को गायब  
हो गया था। घर से तीन लाख 16  
हजार रुपये भी ले गया था। स्वजन ने  
उसकी काफी तलाश की, लेकिन कोई  
सुराग नहीं लगा। खोड़ा थाने में  
गुमशुदगी दर्ज कराई थी।

पुलिस जांच में पता चला उसने  
मोबाइल और लैपटॉप की सर्च हिस्ट्री  
और खाते डिलीट कर दी हैं। उसका

बच्चा और स्वजन का  
है। व्यक्ति इमरान और  
फरार हैं। पुलिस  
पोस्टमार्टम के लिए  
बृहस्पतिवार को पोस्ट  
सका है।

22 को अंतिम बार  
गया: पुलिस को जांच  
जानकारी मिली कि  
सुबह करीब 11 ब

सभी अधि  
उत्तर प्रदेश



विकास भवन में प्राक्कलन

जागरण संवाददाता, गा  
प्रदेश विधान सभा  
विधानसभा के अंतर्गत  
समिति वर्ष 2024-25  
समिति की समीक्षा  
विधानसभा के सभ  
अग्रवाल ने अधिकारियों  
किया। उन्होंने कहा कि  
पास उनके कार्यों का  
होना चाहिए और  
संचालित योजनाओं  
स्थिति की पूरी जानकारी  
प्रत्येक अधिकारी को अप  
क्षेत्राधिकार की भूमि, वि  
और योजनाओं की जान